

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 16.11.2017

Misc. Application No. 252 of 2017
And
Appeal No. 263 of 2017

Dharmendar Nath Davar
B-5/82, Safdarjung Enclave
New Delhi- 110 029

...Appellant

Versus

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai -400 051

...Respondent

Mr. Manish Chhangani, Advocate i/b Khaitan & Co. for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Nishant Upadhyay, Advocate i/b K.
Ashar & Co. for the Respondent.

CORAM: Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. Counsel for the parties state that in view of the subsequent order passed by the Whole Time Member of Securities and Exchange Board of India on November 03, 2017 the present appeal has become infructuous.

2. Accordingly both the Misc. application and also the appeal are disposed of as infructuous with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member